

**In the court of the Judicial Magistrate No.II, Usilampatti.**

**Present : Thiru. K.S.Rajesh Kumar., M.L.,**

**Judicial Magistrate No.II, Usilampatti**

**Friday the 05<sup>th</sup> day of June 2020**

**Cr.M.P. No. 1810/2020**

Gowtham  
S/o.Ramakrishnan

..... Petitioner/Accused

-vs-

State rep. By  
Sub-Inspector of Police  
Checkkanurani Cr.No.865/2020

..... Respondent/ Complainant

This petition came up before me for final hearing on this day in the presence of Thiru. O.D.Rajkumar Advocate for the petitioner and the Learned Assistant Public Prosecutor Grade II appearing for the respondent and upon hearing the arguments of both sides, this court delivers the following:

ORDER

This Petition has been filed under section 437 Cr.P.C. praying to enlarge the petitioners on bail for the Offence U/sec. 399, 402 of IPC.

Heard, Documents Perused, Offence is serious in nature and triable by Court of Sessions. Hence this court is not inclined to grant bail.

In the result, this petition is dismissed .

Pronounced by me in Open Court this the 05<sup>th</sup> day of June 2020.

*K.S. Rajesh Kumar*  
05/06/2020  
Judicial Magistrate No.II.  
Usilampatti.